

Whenever they deliver such verdicts, we welcome them. There is nobody to provide leadership to these poor people with a view to helping them. It is difficult for them to get any help. I am of the view that so far as the bonded labour is concerned, a committee should be formed on taluka level and the concerned people should be prosecuted.

SHRI GIRDHARI LAL VYAS (Bhilwara): I would request the hon. Minister that he should kindly get a sum of Rs. 25 crores released to the State Governments which has not been paid to them.

SHRI T. ANJIAH: When they are not interested in drawing the funds, the question of giving it does not arise. They neither take the money nor do they work. An amount of Rs. Ten crores is lying unspent. The State Governments have not utilised it. Unless they undertake some work, who will give them money. Do you also pay money without any work?

With these words, I request that the Bill may be passed.

[English]

MR. DEPUTY SPEAKER: The question is:

"That the Bill to amend the Bonded Labour System (Abolition) Act 1976 as passed by Rajya Sabha, be taken into consideration."

The Motion was adopted.

MR. DEPUTY SPEAKER: The House will now take up clause by clause consideration of the Bill. The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.
Clause 2 was added to the Bill.*

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI T. ANJIAH: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

[English]

Tenth Report

SHRI NANDLAL CHOUDHARY (Sagar): I beg to move,

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1985."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 18th December 1985."

The motion was adopted.

15.31 hrs.

NATIONAL HIGHWAYS (AMENDMENT) BILL*

[English]

(Amendment of Section 5)

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the National Highways Act, 1956.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 20.12.1985.